

constituted for each Zone, comprise representatives from Customs, Income-tax, State Governments etc. Approval Committees carry out monitoring and supervision of compliances of conditions subject to which approval/permission has been granted to Developers/Units. Monitoring by Approval Committees includes scrutiny of Annual Performance Report (APR), Quarterly Performance Report (QPR) and details of rent recovery furnished by the SEZ units.

Submission of original A.R.E.-3 Form in case of deemed exports

2492.DR. JANARDHAN WAGHMARE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that offices of Director General Foreign Trade (DGFT) are insisting on submission of original Application for Removal of Excisable Goods (A.R.E.-3) in case of deemed exports while issuing export obligation discharge certificate;

(b) whether it is also a fact that the exporters receive only one original copy of A.R.E.-3 from the buyers excise range authorities and that is to be submitted to the exporters excise range; and

(c) what is the uniform procedure adopted by the various offices of foreign trade in accepting the proof of A.R.E.-3 under deemed exports and the steps taken by them to resolve the grievances of the exporters in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (c) An original application for issuance of export obligation discharge certificate, in case of deemed exports, is required to be made to Regional Office of DGFT. Guidelines prescribed at the end of ANF 4 F, in HBPv1, para 3 (b) (i), are extracted below:

"A copy of the invoice or a statement of invoices duly signed by the unit receiving the material and their jurisdictional excise authorities certifying the item of supply, its quantity, value and date of such supply. However, in case of supply of items which are non excisable or supply of excisable items to a unit producing non excisable product(s), a project authority certificate (PAC) certifying quantity, value and date of supply would be acceptable in lieu of excise certification. However, in respect of supplies to EOU/EHTP/STP/BTP, a copy of CT-3/ARE-3 duly signed by

the jurisdictional excise authorities certifying the item of supply, its quantity, value and date of such supply can be furnished in lieu of the excise attested invoice(s) or statement of invoices as given above. However, in case of supply of the product by the Intermediate supplier to the port directly for export by the ultimate exporter (holder of Advance Authorisation of DFIA) in terms of paragraph 4.13 of HPB v1, copy of the shipping bill with the name of domestic supplier as intermediate supplier endorsed on it along with the file No./Authorisation No. of the ultimate exporter and the intermediate supplier shall be required to be furnished".

These guidelines are followed uniformly by all Regional Authorities of DGFT.

In respect of units supplying goods (deemed exporter) to EOUs, EHTPs, STPs, and BTPs (user industry), duplicate copy of ARE-3 duly countersigned by Superintendent of Excise in charge of user industry, is received back by such unit. In respect of supplies to EOUs, such units can also get the quintuplicate copy of ARE-3 endorsed by range officer.

Setting up retail outlet in small cities by corporate houses

†2493. SHRI RAVI SHANKAR PRASAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that big corporate houses of India working in retail sector are planning to set up their retail outlets in smaller cities rather than big metro cities;

(b) if so, the facts thereof and the corporate houses which have set up their retail outlets in smaller cities as on date;

(c) whether it is also a fact that these corporate houses are opening retail outlets in smaller towns in violation of the conditions permitting their entry into the retail market at national level; and

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (d) Retail outlets are registered with the concerned authorities in the States/Union Territories. Data on the number of retail outlets is not centrally maintained.

† Original notice of the question was received in Hindi.